

services with particular emphasis on better on time performance and marketing. Air India's efforts are mainly in the areas of:

- (1) Fleet modernisation and network expansion.
- (2) Product upgradation.
- (3) Providing access to interior points through hub and spoke operation and;
- (4) Providing a global computerised reservation system in common with Indian Airlines.

#### Agreement on Textiles and Clothing

558. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of COMMERCE be pleased to state:

(a) whether the developed countries, particularly USA, European Union Countries and Canada, are resisting meaningful integration of the first stage of the GATT 1994-agreement on textiles and Clothing (ATC);

(b) whether it is a fact that these countries have decided to start with textile products which are currently not subject to quota restraints under the Multi-Fibre Agreement (MFA);

(c) whether the Geneva-based International Textiles and Clothing Bureau (ITCB) of developing countries has taken up this issue with the World Trade Organisation;

(d) if so, the details thereof; and

(e) the reaction of the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) The notifications of first integrations under Article 2.6 of the Agreement on Textiles and Clothing made by the United States and Canada do not include any Textiles and clothing products which are currently subject to restraints under the Multi Fibre Arrangement. The notification of Integration made by the European Union includes only one item which is currently under restraint.

(c) and (d) The ITCB has issued a communique expressing deep disappointment with the integration programmes of the first stage notified by the MFA restraining countries to the GATT Secretariat and has urged these countries to make the integration programme meaningful taking into account the legitimate expectations of the ITCB members.

(e): The Government has conveyed to our major trading partners India's disappointment at the integration notifications which create the apprehension that our major trading partners are not serious about an early integration of the textile and clothing sector into the multilateral trading system.

[Translation]

#### Hawala Business in Delhi

559. SHRI SIMON MARANDI:  
SHRI BRAHMANAND MANDAL:  
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Enforcement Directorate has unearthed a big hawala business racket in Delhi recently;

(b) if so, the number of persons arrested in this regard; and

(c) the number of such cases being investigated by the Government during the current year and impact thereof on smuggling activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) The Enforcement Directorate has detected four big hawala business rackets in Delhi during the current year. Seven persons were arrested in connection with these cases.

(c) Eighty-two hawala racket cases are under investigation during the current year. The action taken by the Enforcement Directorate has a deterrent effect on smuggling activities.

[English]

#### Disruption in Operations of I.A. & A.I.

560. SHRI BOLLA BULLI RAMAIAH:  
SHRIMATI GIRIJA DEVI:  
PROF. K.V. THOMAS:  
SHRI SANAT KUMAR MANDAL:  
SHRI RAJENDRA KUMAR SHARMA:  
SHRIMATI DIPIKA H. TOPIWALA:  
SHRI PRABHU DAYAL KATHERIA:  
SHRI PANKAJ CHOWDHARY:  
SHRI MOHAN RAWALE:  
SHRIMATI SAROJ DUBEY:  
SHRI MANIKRAO HODLYA GAVIT:  
SHRI BAPU HARI CHAURE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether normal operations of the Indian Airlines and the Air India were disrupted during October, 1994 following the pilots reporting sick and a 'go slow' call by the Engineers Association of Air India;

(b) if so, the details thereof and the reasons therefor;

(c) the number of flights of Air India and Indian Airlines cancelled due to the said agitations and the losses suffered by each of these two national carriers;

(d) the number of times pilots, engineers and other employees of these two airlines resorted to various types of agitation during the last three years and the total number of flights cancelled due to such agitations and the losses suffered by each of these two airlines during that period; and

(e) the effective measures taken to check recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) The Flight Engineers of Air India Ltd. had resorted to industrial action by reporting sick from 25th October to 8th November, 1994. They were demanding for payment of 90% of the hourly compensation paid to the Commanders in Air India. Thirty three flight engineers were involved.

In Indian Airlines, some of the members of Indian Commercial Pilots' Association resorted to reporting sick w.e.f. 28th October to 2nd November, '94.

A number of Pilots had submitted their resignations from the services of the Company which could not be accepted in view of their not having given the required notice period. Therefore they were advised to report back for duties; and two pilots reported for duty. This was resisted by the Indian Commercial Pilots' Association (ICPA) and as a result 170 pilots reported sick during the period from 28th October to 2nd November, 1994.

(c) 29 flights of Air India were cancelled due to flight engineers reporting sick during the period of 26th October to 7th November, 1994. 143 flights of Indian Airlines were cancelled/combined during period from 28th October to 2nd November, 1994.

Total net loss on account of Air India's cancellation of 29 flights was Rs. 2.92 crores.

Indian Airlines a loss of Approximately Rs. 1.55 crores due to cancellation of 143 flights during the period 28th October to 2nd November, 1994.

(d) The information is being collected and will be laid on the table of the House.

(e) Managements of the two airlines make continuous efforts to prevent any disruption to the smooth functioning of the airlines. Bilateral discussions as well as the conciliation machinery under the Industrial Disputes Act are utilised for resolving the disputes.

[Translation]

#### Discounts on International Air Tickets

561. SHRIMATI SU:MITRA MAHAJAN:  
SHRI BHERU LAL MEENA:  
SHRI PAWAN KUMAR BANSAL:  
SHRI MANIK RAO HODLYA GAVIT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some foreign airlines have been allowed by the Directorate General of Civil Aviation to give discounts to their passengers;

(b) if so, the details thereof;

(c) if not, whether a scheme for approval of discounts on international air tickets by various airlines is being worked out by the Government; and

(d) if so, the details thereof and the time by which the same is likely to be implemented?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d) Under the new guidelines issued by the Government, special fares may be filed by 3rd/4th freedom carriers with DGCA, which

fares will be approved within 48 hours of filing. These fares will be advertised in leading newspapers by Board of Airlines Representatives India. Other carriers would be entitled to match the approved fares of 3rd and 4th freedom carriers after notifying DGCA in writing. Special/ discounted fares filed by British Airways, Lufthansa, Air India, Air Canada, KLM, Tower Air, Air France etc. on their 3rd/4th freedom traffic have been approved.

[English]

#### Re-Designation of ITIs

562. DR. SUDHIR RAY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have issued directives to re-designate the ITIs run under private management as ITC'S;

(b) if so, the reasons thereof;

(c) whether such re-designation will lead to any changes in the rights enjoyed by the trainees passing out of these institutes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b): A general circular was issued in October, 1994 to suffix the word 'Industrial Training Centre (ITC)' to the name of Private Institutions and the word 'Industrial Training Institute (ITI)' to the name of Government Institutions in order to distinguish them.

(c) No Sir.

(d) Does not arise.

[Translation]

#### Bombay Airport

563. SHRI DHARMANNA MONDAYYA SADUL:  
SHRI GOVINDRAO NIKAM:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some offers for expansion and modernisation of the Bombay Airport have been received;

(b) if so, the details thereof; and

(c) the decision taken by the Government in regard thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GULAM NABI AZAD): (a) to (c) A project for modernisation of Air Traffic Control facilities at Bombay airport is under implementation by the National Airports Authority. The contract was awarded on turnkey basis to a US Company on the basis of global tenders.

#### Inflation

564. SHRI RAJESH KUMAR: Will the Minister of FINANCE be pleased to state:

(a) the retail and wholesale price indices at the time the present Government came in power and at present;